

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/230(KB)2022
IA(I.B.C)/453(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND APRIL 2024

IN THE MATTER OF	BANK OF BARODA VS VIRENDRA KUMAR JAIN
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. A. Chaudhuri, Adv.] for the RP

Mr. D. Dutta, Adv.] For the Secured Creditor

Mr. S. Chowdhury, Adv.

ORDER

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/453(KB)2024:**
 - a. None appears for Personal Guarantor. No objection has been filed by the Personal Guarantor to the report filed by the RP and therefore, last and final opportunity is given to file objection in this matter. Failing which, an appropriate order will be passed on the next date of hearing.
 - b. Let a copy of this order be made available to the Personal Guarantor by Speed Post and by *Dasti* Service as well.
 - c. List this matter on **10.06.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**